

KARNATAKA ORDINANCE NO. 3 OF 2012
THE KARNATAKA MOTOR VEHICLES TAXATION (AMENDMENT) ORDINANCE, 2012
Arrangement of Sections

Sections:

1. Short title and commencement
2. Amendment of Section 5

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THE KARNATAKA MOTOR VEHICLES TAXATION (AMENDMENT) ORDINANCE, 2012

(Promulgated by the Governor of Karnataka in the sixty-third year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the Fifth day of September, 2012)

An Ordinance further to amend the Karnataka Motor Vehicles Taxation (Second Amendment) Act, 2012.

Whereas both the Houses of the state legislature are not in session and His Excellency the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action, further to amend the Karnataka Motor Vehicles Taxation (Second Amendment) Act, 2012 (Karnataka Act 29 of 2012) for the purposes hereinafter appearing;

Now, therefore in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, His Excellency the Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-

1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Motor Vehicles Taxation (Amendment) Ordinance, 2012.

(2) It shall be deemed to have come into force with effect from First day of April, 2012.

2. Amendment of Section 5.- In the Karnataka Motor Vehicles Taxation (Second Amendment) Act, 2012 (Karnataka Act 29 of 2012) in section 5, clause (c) shall be omitted.

H.R.BHARDWAJ
GOVERNOR OF KARNATAKA

By Order and in the name of the Governor of Karnataka,

G.K. BOREGOWDA
Secretary to Government,
Department of Parliamentary Affairs and Legislation